

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
RAJYA SABHA
QUESTION NO 09.11.2010
ANSWERED ON
. MGNREGS IN GOA .

4

Shri Shantaram Naik

Will the Minister of RURAL DEVELOPMENT be pleased to state :-

- (a) since when the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is being implemented in Goa;
- (b) the rate of wages paid to the workers at the time of the commencement of the Scheme and at present;
- (c) the total amount of wages paid, so far, taluka-wise and district-wise; and
- (d) the details regarding the procedure adopted by Government for monitoring the Scheme?

ANSWER

MINISTER OF RURAL DEVELOPMENT

(DR. C. P. JOSHI)

(a) to (d): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (d) of Rajya Sabha Starred Question No. 4 for answer on 9.11.2010.

(a): The Mahatma Gandhi National Rural Employment Guarantee Scheme

(MGNREGS) is being implemented in all rural areas of Goa with effect from 1.4.2008.

(b): At the time of commencement of Mahatma Gandhi NREGA, the wage rate in Goa was Rs. 110.00 per day and the same wage rate is applicable at present also.

(c): There are two districts namely North Goa and South Goa in the State of Goa. Taluka-wise and district-wise total wages paid to the un-skilled workers so far are as under:

North Goa		South Goa	
Taluka Name	Wages paid	Taluka Name	Wages paid
(Rs. in lakhs)	(Rs. in lakhs)	(Rs. in lakhs)	(Rs. in lakhs)
Bardez	29.26	Canacona	36.66
Bicholim	48.59	Mormngao	10.61
Pernem	77.10	Quepem	20.00
Ponda	26.17	Salcete	18.69
Sattari	68.17	Sanguem	33.83
Tiswadi	10.21	Total	119.79
Total	259.50		

(d): The following measures have been adopted by the Government for monitoring the Implementation of the Act:

(i) ICT based MIS has been made operational to make data available to public scrutiny, inclusive of Job cards, Employment demanded and allocated, number of days worked, Muster rolls, shelf of works, Funds

available/spent and fund to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action.

(ii) Payment of wages to MGNREGA workers has been made mandatory through their accounts in Banks/Post Office to infuse transparency in wage disbursement.

(iii) State level and District level Vigilance and Monitoring Committees have been set up for monitoring of rural development programmes including MGNREGA.

(iv) Independent Monitoring by National Level Monitors.

(v) Periodic reviews with State Governments in the Performance Review Committee meetings.